

(ii) The Bombay Inams (Kutch area) Abolition (Gujarat Amendment) Ordinance, 1973 (No. 8 of 1973) promulgated by the Governor of Gujarat on the 30th December, 1973.

[Placed in Library. See No. LT-6448/74].

(2) A copy of Notification No. G.S.R. 80(E) (Hindi and English versions) published in Gazette of India dated the 8th February, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-6447/74].

INDIAN MUSEUM RECRUITMENT
(AMDT.) RULES, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table a copy of the Indian Museum Recruitment (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 218 in Gazette of India dated the 23rd February, 1974, under sub-section (3) of section 15A of the Indian Museum Act, 1910. [Placed in Library. See No. LT-6448/74]

12.16; hrs.

LEAVE OF ABSENCE FROM THE
SITTINGS OF THE HOUSE

MR. SPEAKER: The Committee on Absence of Members from the Sittings of the House in their Thirteenth Report have recommended that leave of absence be granted to eight Members for the periods indicated in the Report.

Is it the pleasure of the House that leave as recommended by the Committee be granted?

SHRI H. N. MUKERJEE (Calcutta-North-East): Sir, I wish to refer to a matter of principle relating to this item. I know and I observe the convention that we follow in this House is that we do not discuss the Report of the Committee on Absence of Members.

I have found an intriguing aspect of this Report. Without referring to names, I wish to draw your attention and the attention of the House to it and ask for your direction and the desire of the House in this regard.

In regard to two Members of this House, the Committee has recommended that leave be granted for a period of 57 days in one instance and 25 days in another instance—I do not want to mention names—because of work relating to the constituency. In another case, 59 days leave has been recommended on account of the reason that there was some trouble in his factory somewhere in India. I really do not understand. If we have work relating to our constituencies during the sessions of Parliament, the Parliament has made ample provisions facilitating our journey to and fro. If I have work relating to my constituency which keeps me away from participation in Parliament work, it is very funny work indeed. I cannot imagine how a Member of Parliament can justify absence from Parliament on account of work in his constituency. He or she is enabled to go from time to time to work in the constituency.

Besides, we are here not as delegates of our constituencies. We are representatives of the people of India, happening to represent a particular area of our country. If on account of trouble in somebody's factory, he says, "I cannot attend to work in Parliament". I do not understand it. I notice, in Shakhder and Kaul Book on Practice and Procedure, that the Committee goes into this subject and considers everything on merits. Each application is considered on its merits. If the Committee's job was only to